

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-396(PB)/2024

IN THE MATTER OF:

Vistra ITCL (India) Limited
Vs
Avantha Holdings Limited

.... Petitioner
.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Praful Jindal & Adv. Akash Mohan Srivastav
For the Respondent :

ORDER

Ld. Counsel for the Petitioner tried to appear through VC from remote location but his audio and video is very poor and he is unable to join from remote location. At request, list the matter on **28.08.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

15.07.2024
Lalit